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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 29th April, 2026*

+ W.P.(CRL) 1389/2026

VICKY @ GOBIND

.....Petitioner

Through: Mr. Anup Kumar Das with Ms. Prachi
Sharma and Ms. Ishita Singh,
Advocates.

versus

STATE (NCT OF DELHI)

.....Respondent

Through: Mr. Sanjay Lao, Standing Counsel
(Crl.) for State with SI Rohit, PS
Uttam Nagar.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner is serving life sentence.
2. His such sentence has already attained finality as he has not filed any *Special Leave Petition* before Hon'ble Supreme Court.
3. Petitioner was granted third spell of *furlough* for a period of two weeks by the competent authority *vide* order dated 18.03.2026. However, he has yet not been released on *furlough* for the reason that his one co-accused is already out on parole for a period of four weeks and is scheduled to surrender on 11.05.2026.
4. Learned counsel for petitioner submits that petitioner is seeking *furlough* to ensure that his daughter is in a position to get admission in a school. She is 16 years of age and is now seeking admission in class 11. Petitioner also apprehends that since wife of his co-convict is not keeping well, there is every likelihood that his co-convict may seek extension of



parole.

5. Rules 1220 to 1243 of *Delhi Prison Rules, 2018* deal with *furlough* and as per Note-1 attached to Rule 1224, simultaneous *furlough* to co-convict is, *ordinarily*, not permissible. Thus, apparently, there is no complete prohibition or embargo in releasing any such co-convict on *furlough* if the other co-convict is already availing furlough.

6. As per oral instructions, which the petitioner has received from the wife of petitioner, presently, the daughter of petitioner is studying in *New Holy Public School, Uttam Nagar* and, now, they are desirous of seeking her admission, preferably, in *Kamal Public School, Vikas Puri*.

7. Nominal Roll has also been requisitioned.

8. Grant of *furlough* is, merely, an incentive for good conduct and the fact that co-accused is already on parole, should not be a stumbling block when it comes to securing admission for his child.

9. In view of the above, the present petition is disposed of with direction to the competent authority/Superintendent, Jail to release the petitioner within three days for third spell of *furlough* for a period of two weeks, in terms of order dated 18.03.2026.

10. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 29, 2026
st/pb